

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 310/99

Tuesday, this the 16th day of March, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. Indian Railway Catering Workers  
Concord "General Secretary"  
O.S. Sree Nath,  
S/o. Late Sankara Pillai,  
VI/189, Raj Vihar,  
Thottakkattukara, Aluva,  
Ernakulam District - 683 108.
2. K. Dhananjayan,  
S/o. Late K. Karthakunju,  
Catering Inspector II,  
Kerala Express, Batch No. V,  
Trivandrum, residing at  
Roshnara, Temple Lane,  
Sea View Ward, Alleppey Bazar P.O.
3. V. Govindan Kutty,  
S/o. M. Kunju Raman Nair,  
Catering Supervisor II,  
Kerala Express, Batch No. V,  
Trivandrum, residing at  
Vazhayil House, P.O. T.N. Puram,  
(Via) Thiruvazhicle, Ottapalam Taluk,  
Palghat District.

...Applicants

By Advocate Mr. T.N. Sukumaran

Vs.

1. Union of India represented by the  
General Manager, Southern Railway,  
Madras - 3.
2. Chief Personnel Officer,  
Southern Railway,  
Headquarters Office,  
Southern Railway,  
Madras - 3.
3. Chief Commercial Manager,  
Southern Railway,  
Headquarters Office,  
Madras - 3.
4. Divisional Commercial Manager,  
Southern Railway,  
Trivandrum - 14.

5. Senior Divisional Personnel Officer,  
Southern Railway,  
Trivandrum - 14.

...Respondents

By Advocate Mr. James Kurian, ACGSC

The application having been heard on 16.3.99, the Tribunal on the same day delivered the following:

ORDER

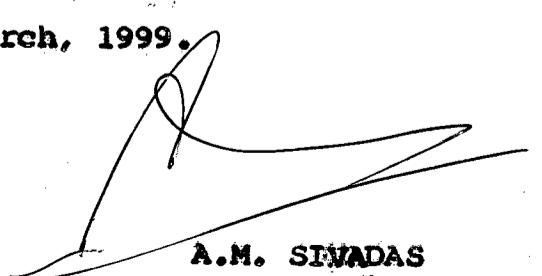
Applicants seek to direct the respondents to disburse overtime allowances to all catering incharges of Trivandrum Division, engaged in mobile units viz. Kerala Express, Rajkot Express, Vanchinad Express, Venad Express and Parusuram Express with effect from 1.4.1993.

2. When the O.A. was taken up, the learned counsel appearing for the applicants submitted that it is suffice to permit applicants 2 & 3 to submit a joint representation for redressal of their grievances before the fourth respondent and to direct the fourth respondent to consider and dispose of the same within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, applicants 2 & 3 are permitted to submit a joint representation to the fourth respondent for redressal of their grievances through proper channel within one month. If such a representation is received, the fourth respondent shall consider the same and pass appropriate orders within three months from the date of receipt of the representation.

4. O.A. is disposed of as above. No costs.

Dated the 16th day of March, 1999.

  
A.M. SIVADAS  
JUDICIAL MEMBER